

violating the law of your soil and you allowed this to go on? What action do you propose to take against it? Why have you not taken action against this? We know your weakness about Americans.

**SHRI YOGENDRA MAKWANA:**  
Sir, first of all I would like to clarify the first question which the hon. member put. The compounding fee is Rs. 5,000/- and the penalty imposed is Rs. 50,000/-. I am talking about Birlas because you said why it was Rs. 5,000/-. In the case of American Embassy they have committed certain irregularities in construction...

**SHRI JYOTIRMOY BOSU:** 'Irregularities' how polite!

**SHRI YOGENDRA MAKWANA:**  
It is not according to the law...

**SHRI JYOTIRMOY BOSU:** Say breaking the law.

**SHRI YOGENDRA MAKWANA:**  
We considered this breaking the law. In many cases it is allowed also. In this case because it is a foreign diplomatic mission we have allowed it.

**SHRI JYOTIRMOY BOSU:** Because they are Americans you have allowed it.

#### Allocation of Cement to Andhra Pradesh

\*995. **SHRI M. RAM GOPAL REDDY:** Will the Minister of INDUSTRY be pleased to state:

(a) what is the basis for allotment of cement to different States; and

(b) the quantum of cement allotted to Andhra Pradesh during 1980-81 and quantity actually delivered (quarter-wise)?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA):** (a) The States are given allocation of cement every quarter on the basis of past consumption and keeping in view overall availability of cement.

(b) Quarter-wise allocation and despatches of cement made in favour of State of Andhra Pradesh during the year 1980-81 were as under:—

Quarter	Allocation Despatches	
	(in tonnes)	
April—June '80	4,04,600	3,49,400
July—Sept. '80	4,47,800	3,94,700
Oct.—Dec. '80	3,61,500	4,09,200
Jan.—March '81	4,15,800	4,15,300

**SHRI M. RAM GOPAL REDDY:**  
Sir, in the despatches and allocations there is a difference of 63,100 tonnes in a year. I want to know whether Government of India is going to make good this difference.

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):** Sir, this pattern of allocation has been evolved in view of the shortage of cement production in the country. As far as

the gap is concerned efforts are being made to fill in the gap in other States as well. Sir, the figure given by my colleague also includes the *ad hoc* allotments given to the State for emergency purposes and the figures of that are:

January to March 1980	30,000 tonnes
April to June 1980	1,01,000 tonnes
July to Sept., 1980	1,29,000 tonnes
Oct. to Dec., 1980	42,700 tonnes
Jan. to March, 1980	97,000 tonnes

Sir, a few days back an *ad hoc* allotment of 35,000 tonnes was made to them. This only shows that we are making efforts as far as possible to cater to the emergency requirements of each State.

**SHRI M. RAM GOPAL REDDY:**  
Sir, Andhra Pradesh is constructing many river valley projects and the cement supply is very essential. I would like to know what percentage of cement is being allotted to Andhra Pradesh as compared to different States of India.

**SHRI CHARANJIT CHANANA:**  
Sir, if the hon. Member wants I can lay on the Table the State-wise allocations and even help him work out the percentages later.

### राष्ट्रीय मजूरी नीति

996. श्री बी० डी० सिंह :

श्री राजनाथ सोनकर शास्त्री :

क्या भ्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार एक राष्ट्रीय मजूरी नीति निर्धारित करने पर विचार कर रही है ;

(ख) यदि हां, तो इस पर अंतिम निर्णय कब तक लिये जाने की संभावना है ; और

(ग) क्या इस बारे में राज्य सरकारों से कोई परामर्श किया गया है ?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):** (a) and (b). Yes, Sir. Government is presently engaged in preparing a Wage Policy Statement. It is proposed to finalise it in consultation with the representatives of employers and workers at the next national tripartite conference.

(c) The State Governments have been requested to communicate their views regarding various aspects of the national wage policy.

श्री बी० डी० सिंह: अध्यक्ष महोदय, एक राष्ट्रीय वेतन नीति के निर्धारण में बहुत विलम्ब हो चुका है और आज उस की बहुत ही आवश्यकता है। यह जो इम्प्लेशन से आज देश वस्तु है, अगर एक निश्चित वेतन नीति निर्धारित हो जाय तो इस को दूर करने में सहायता मिलेगी। अभी पिछले दिसम्बर में कई सार्वजनिक संस्थाओं में एक बहुत लम्बी हड़ताल चली। कारण यह था कि जो सार्वजनिक क्षेत्र हैं उस के विभिन्न संस्थानों में भी वेतन मान भिन्न-भिन्न है और जो पिछली हड़ताल हुई उस में मेल के बराबर वेतन मान की मांग वह कर रहे थे। तो यह सब समस्याएं हैं। इसलिए मैं माननीय तिबारी जी से यह जानना चाहूंगा कि मई 1978 में भूषलिंगम कमेटी ने अपनी रिपोर्ट प्रस्तुत की थी, उस भूषलिंगम कमेटी की संस्तुतियों पर आप की क्या प्रतिक्रिया है ?

दूसरे आप यह बताने की कृपा करें कि आप ने गत 17 फरवरी को राज्य सभा में यह कहा था कि हम एक राष्ट्रीय भ्रम सम्मेलन बुलाने जा रहे हैं मई में,